

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

Appeal 188/2017

In the matter of

Vishwakarma Enterprises (India) Pvt. Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 19.4.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner

: Mr. Gursat Singh, Advocate

For the Respondent

:


For the Intervener


: Mr. Manish Raj, Co. Prosecutor & Ms. Suhita
Mukhopadhyay, PCS for Income tax Deptt

ORDER

Learned Counsel for the appellant is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for Income tax Department are also present. Both these statutory authorities state that observations have been duly filed and a copy of the same has been made available to the Ld. AR for the appellant. In relation to respondent ROC, Ld. Company Prosecutor represents that a final opportunity may be granted by giving 2 days time to file reply/observations. Taking into consideration the said representation, a final chance is given to the Respondent ROC to file its observations/reply by Monday, 23.4.2018.

List on 08.5.2018.


(V.K. SUBBURAJ)
MEMBER (TECH.)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.4.2018